

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2761/99

New Delhi this the 12th day of December, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Ms. Nidhi Goel,
A-42, Shakti Apartments,
Plot No.5, Sector-9,
Rohini, Delhi.

.... Applicant

(through Ms. Anuradha, proxy for Sh. V.K. Rao)

Versus

1. Govt. of NCT of Delhi
through Lt. Governor,
5, Sham Nath Marg,
Delhi.
2. Director of Education,
Old Secretariat Complex,
Delhi.

.... Respondents

(through Sh. Vijay Pandita, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns respondents order dated 23.12.98 (Annexure-A), and seeks a direction to appoint her as TGT with retrospective effect with consequential benefits including seniority.

2. We have heard Ms. Anuradha for applicant and Sh. Vijay Pandita for respondents.

3. Shri Pandita, learned counsel for respondents has invited our attention to respondents order dated 30.09.2000, a copy of which is taken on record, offering appointment to applicant as TGT.

(11)

4. Ms. Anuradha has pressed that applicant should be granted seniority and financial benefits from 1998 itself, but no rule or instruction has been shown to us, on the basis of which such a prayer can be granted.

5. We are informed that applicant has conveyed her acceptance to the offer of appointment dated 30.09.2000, about a month ago, and respondents should ensure now that appointment letter is issued to her within a week from today.

6. With the above orders, the O.A. is disposed of. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

(S. R. Adige)
Vice-Chairman (A)

/vv/